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The Gujarat Government Gazette
EXTRAORDINARY
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Vol. IV] WEDNESDAY, OCTOBER 16, 1963/ASVINA 24, 1885

Separate paging is given to this Part in order that it may be
 filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

(The following Act of the Gujarat Legislature, having been assented to by
 the President on the 11th October 1963, is hereby published for general information)

AKBAR S. SARELA,
 Secretary to Government,
 Legal Department.

GUJARAT ACT NO. XXXVIII OF 1963.

[First published, after having received the assent of the President in the
 "Gujarat Government Gazette" on the 16th October 1963.]

An Act to extend the duration of the Bombay Land Requisition Act, 1948.

It is hereby enacted in the Fourteenth Year of the Republic of India as
 follows :—

1. This Act may be called the Bombay Land Requisition (Gujarat Extension Short title.
 of Duration) Act, 1963.

2. In section 3 of the Bombay Land Requisition Act, 1948, in sub-section (1), Amendment
 of section
 3 of Bom.
 XXXIII of
 1948.
 for the word and figures "December 1963" the word and figures "December
 1966" shall be substituted.



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
President on the 14th October 1966 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. 20 OF 1966

(First published, after having received the assent of the President in the
"Gujarat Government Gazette" on the 24th October 1966).

An Act to extend the duration of the Bombay Land Requisition Act, 1948.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows:-

1. This Act may be called the Bombay Land Requisition (Gujarat Extension Short title,
of Duration) Act, 1966.

Bom. XXX-III of 1948. 2. In section 3 of the Bombay Land Requisition Act, 1948, in sub-section (1), for the word and figures "December 1966" the word and figures "December 1970" shall be substituted. Amendment of section 3 of Bom. XXXIII of 1948.



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
President on the 24th December 1970 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 14 OF 1970.

(First published, after having received the assent of the President in the
"Gujarat Government Gazette" on the 31st December 1970.)

An Act to extend the duration of the Bombay Land Requisition Act, 1948.

It is hereby enacted in the Twenty-first Year of the Republic of India as
follows :—

1. This Act may be called the Bombay Land Requisition (Gujarat Extension Short title.
of Duration) Act, 1970.

2. In section 3 of the Bombay Land Requisition Act, 1948, in sub-section (1), Amendment
for the word and figures "December 1970" the word and figures "December 1972" of section 8
shall be substituted. of Bom.
XXX-III of 1948. XXXIII of 1948.



सत्यमेव जयते

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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
President on the 16th December 1972 is hereby published for general information.

S. S. SHAH,

Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 28 OF 1972.

(First published after having received the assent of the President in the
"Gujarat Government Gazette" on the 20th December 1972.).

An Act further to extend the duration of the Bombay Land Requisition Act, 1948.

It is hereby enacted in the Twenty-third Year of the Republic of India as
follows:—

1. This Act may be called the Bombay Land Requisition (Gujarat Extension Short title.
of Duration) Act, 1972.

Bom. XXX-III of 1948. 2. In section 3 of the Bombay Land Requisition Act, 1948, in sub-section (1), Amendment of section 3 of Bom. XXXIII of 1948. for the word and figures "December 1972" the word and figures "December 1974" shall be substituted.



सत्यमेव जयते

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PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 15th March, 1976 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 12 OF 1976.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 19th March, 1976).

An Act further to extend the duration of the Bombay Land Requisition Act, 1948, as in force in the State of Gujarat.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Bombay Land Requisition (Gujarat Short title, Extension of Duration) Act, 1976.

2. In section 3 of the Bombay Land Requisition Act, 1948, as in force in the State of Gujarat, in sub-section (1), for the figures, letters and words "31st day of December 1975" the figures, letters and word "31st December, 1977" shall be substituted.

Bom.
XXX-
III of
1948.

Amendment
of section
3 of Bom.
XXXIII of
1948.

Repeal of
Guj. Ord.
No. 11 of
1975.

3. The Bombay Land Requisition (Gujarat Extension of Duration) Ordinance, 1975 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Guj.
Ord.
No.
11 of
1975.
Bom.
1 of
1904.



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 14th February, 1978 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 10 OF 1978.

(First published after having received the assent of the President in the "Gujarat Government Gazette" on the 16th February, 1978).

An Act further to extend the duration of the Bombay Land Requisition Act, 1948.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Land Requisition (Gujarat Extension Short Title, of Duration) Act, 1977.

2. In the Bombay Land Requisition Act, 1948, in section 3, in sub-section (1), for the figures, letters and word "31st December, 1977 the figures, letters and word "31st December 1979" shall be substituted.

Amendment
of section
3 of Bom.
XXXIII of
1948.

Repeal of
Guj. Ord.
No. 13 of
1977.

3. The Bombay Land Requisition (Gujarat Extension of Duration) Ordinance, 1977 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Guj.
Ord.
No. 13
of 1977.
Bom. I
of 1904.